Project by the participating States viz. Madhya Pradesh, Maharashtra and Rajasthan;

whether Government propose to take suitable action or the steps in this regard; and

if so, what are these steps?

THE MINISTER OF WATER RESOURCES (SHRI V. C. SHUKLA (a) to (c) Yes, Sir. The issue regarding the payment of share cost of Sardar Sarovar Project to the Government of Gujarat by the party States has been discussed in the Sardar Sarovar Construction Advisory Committee meetings from time to time and States have been apprised of the need for immediate settlement of disputed claims and early payment of outstanding dues to the Government of Gujarat, in terms of Narmada Water Disputes Tribunal Award.

Inadequate supply of water to Nagarjuna Sagar Command area, A. P.

2573. DR. YELAMANCHILI SIVAJI: Will the Minister of WATER RESOURCES be pleased to state:

whether it is a fact that sufficient water is not available for the tailend land in the Nagarjuna Sagar Command Area in Andhra Pradesh; and

if so, what steps Government have taken to improve the conditions there?

THE MINISTER OF WATER RESOURCES (SHRI V.C. SHUKLA (a) Yes, Sir.

(b) By lining the main canal to increase its carrying capacity and by adopting systematised canal operations, supplies are being ensured to the tailend lands to the extent possible. In addition, the State Government has identified 196 supplementation schemes (both diversion & lift) to supply water to the tailend areas. Out of these 121 schemes have been completed.

Schemes for the upliftment of Backward Classes in Uttar Bradesh and Gujarat

2574. SHRI ISH DUTT YADAV SHRI RAJUBHAI A. PARMAR:

Will the Minister of WELFARE be pleased to state:

whether Central Government has formulated any scheme to uplift the backward classes in Uttar Pradesh and Gujarat:

if so, the details thereof:;

the quantum of amount provided by Government for this purpose; and

the details of schemes in which this amount has been utilised by the Governments of Uttar Pradesh and Gujarat?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d) The Central Government has not formulated any schemes exclusively for the upliftment of the backward classes in Uttar Pradesh and Gujarat. However, the Government have set up a National Backward Classes Finance & Development Corporation which has been incorporated as a Company not for profit under Section 25 of the Companises Act, 1256 with an authorised share capital of Rs. 200 Crdres. An amount of Rs. 25 Crores has already been released as paid up capital in favour of the Corporation during 1991-92. A further provision of Rs. 25 Crores has been made in the 1992-93 Budget. The Corporation would provide an additional channel of finance for and assist in the upgradation of technical and entreprenurial skills, of Socially & Educationally Backward Classes. State Governments have been asked to prepare schemes and send them to NBCFDC.